

(c) Does not arise.

[*Translation*]

Oil Drilling In H.P.

1969. PROF. PREMKUMARDHUMAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether oil drilling work has been started in Changar-Talai in Himachal Pradesh;

(b) if so, whether the results are encouraging so far and how far success has been achieved; and

(c) whether oil find there is likely to be available there for commercial purposes?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) No, Sir.

(b) Does not arise.

(c) It is too early to say anything about the commercial exploitation of hydrocarbons which have not even been discovered.

[*English*]

Electrification of Railway Line Between Kancheepuram and Chingleput

1970. SHRI KANCI PANNEER SELVAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have undertaken any survey work for the proposed electrification of railway track between Kancheepuram and Chingleput in the current plan;

(b) if not, when it is proposed to be taken up; and

(c) the details regarding the estimated cost, target date for execution and completion of the work, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) No, Sir.

(b) There is no proposal to undertake survey for electrification of Kancheepuram-Chingleput Section.

(c) Does not arise.

[*Translation*]

Appointment of Chairman of D.V.G.

1971. DR. SHAILENDRANATH SHRIVASTVA: Will the Minister of ENERGY be pleased to state:

(a) whether the post of Chairman of the Damodar Valley Corporation and also the nominated members of Bihar and West Bengal are part time;

(b) whether the Government propose to make these part-time posts as full time keeping in view the work load of the Damodar Valley Corporation; and

(c) the steps being taken to fulfil the other vacant posts in the Corporations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) to (c). The Damodar Valley Corporation Act, 1948 provided for a Chairman and two other Members, who are appointed by the Central Government after consultation with the State Governments of Bihar and West Bengal, accordingly. The other vacant posts, if any are filled up in accordance with the rules framed under DVC